

In the National Company Law Tribunal, New Delhi
Registrar

CP No. 706/2015

SECTION OF THE COMPANIES ACT: 433 (e), 434(f) & 439

In the matter of:

M/s. Hartech Plastics Pvt. Ltd.

..... Petitioner

VS.

M/s. Kortek Electronics India Ltd.

..... Respondent

Order deliver on 14.07.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : Shri Geetesh Meena, Advocate

For the Respondent (s) : None Appeared

ORDER

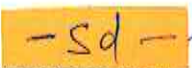
This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The matter was earlier listed before the Principal Bench on 15.5.2017.

Two sets of paper book have been filed. Compliance affidavit and proof of service alongwith tracking reports has also been filed on 15.5.2017.

The counsel of the petitioner has filed copy of mandatory notice under section 8 of the IBC 2016 sent to the corporate debtor. The document has been filed on 1.6.2017.

The matter is already listed before the Hon'ble Principal Bench on 25.07.2017.


(Shiv Ram Bairwa)
Registrar